

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No. 721/93

Date of Order: 19.07.93

1. P. Laxmana,,
2. K. Damodar
3. D. Venkate

... Applicants

Vs.

1. The Supdt. of Post Office, Vizianagaram Division, A.P.
2. The Director General, Department of Posts, Dak Bhavan, Sandad Marg., New Delhi - 110.001.

... Respondents

Counsel for the Applicants : Mr. Krishna Devan

Counsel for the Respondents : Mr. V. Bhimanna

CORAM :

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.CHANDRASEKHAR REDDY : MEMBER (J)

(Order of the Divn. Bench passed by
Hon'ble Shri A.B. Gorthi, Member (A)).

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The prayer of all the three applicant is for grant
of 1/4th of Daily Allowance and reimbursement of mess
charges for the period of Training in Postal Training Centre,
Mysore. Applicants 1 and 2 underwent training from 16.8.88
to 5.11.88. Applicant No.3 was at the training centre from
17-7-89 to 6-10-89.

..... 2.

Copy to:-

1. The Supdt., of Post Office, Vizianagaram, Division, A.P.
2. The Director General, Department of Posts, Dak Bhavan, Sansad Marg, New Delhi.
3. One copy to Sri. Krishna Devan, advocate, CAT, Hyd.
4. One copy to Sri. V. Bhimanna, Addl. CGSC, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

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2. Shri V. Bhimanna, learned counsel for the Respondents took a preliminary objection on the ground that the claim suffers from delay and hit by section 21 of A.T. Act, 1985. Shri Krishna Devan, learned counsel for the applicant counters the argument of the Respondents, by ~~arguing~~ that the recovery on account of Daily Allowance Advance made by the Respondents ~~on~~ 31-7-1992, whereas this Original Application ~~was~~ filed on 23-6-93. He therefore contends that the application has been filed within the period of limitation as laid down in section 21 of A.T. Act, 1985. In any case as a number of similar applications have been allowed by this Tribunal in past, we ~~intend~~ are intended to allow this application also at the admission stage ~~after~~ ^{to} hearing both the counsel. Accordingly following orders are passed :-

- (i) applicants 1 and 2 are entitled for reimbursement of mess charges during the period from 16-8-88 to 5-11-88 and applicant-3 is entitled for the same from 17-7-89 to 16-10-89. A
- (ii) all the three applicants are entitled to 1/4th of full D.A. in accordance with para 3(2) of G.O.I. orders under S.R.

3. The application is allowed in the above terms. No order as to costs.

T. CHANDRASEKHAR REDDY
(T. CHANDRASEKHAR REDDY)
Member (J)

av1/

Dt. 19th July, 1993.

Dictated in Open Court.

A. B. GORTHI
(A. B. GORTHI)
Member (A)

Dr. Reg. No. 3747/93
Cmtd. 3

O.A 721/93

IN

C

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE CHAIRMAN
AND

THE HON'BLE MR. A. B. GORTY : MEMBER(AD)

AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY
MEMBER(J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 19/7/ 1993

— ORDER/JUDGMENT:

M.A. / P.T. C.A. No.

721/93
O.A. No.

T.A. No.

(w.p.)

Admitted and Interim directions
issued

O.A Allowed ✓

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs.

pvm

